

industrially backward states specified in the Eighth Schedule which also include NE states, section 80 IA of Income-Tax Act 1961 provides tax holiday for initial five assessment years and there after 25% deductions (30% in case of companies) for next five assessment years to the industries set up in such areas. Similar tax holidays are available for units in Free Trade Zones notified by Central Govt., EOUs and SSI Units under Sec. 10A, 10B and 80 IA respectively.

(d) The North Eastern Development Finance Corporation (NEDFC) was incorporated in 1995. It strives to respond to the specific needs of industries in North East. It has been designated to play an important role in refinancing loans of SFC/IDCs of the North East.

Kelkar Proposal

195. SHRIMATI VEENA VERMA:
SHRI AKHILESH DAS:
SHRI RAJUBHAI A.
PARMAR:

Will the Minister of FINANCE be pleased to state:

(a) whether a proposal called Kelkar Proposal has been mooted to speed up privatisation of PSUs, by retaining 49 per cent share by Government and yet allowing exercise of far greater control by Government;

(b) if so, what are the details of the proposal; and

(c) what decision has been taken in the light thereof, also indicating the names of PSUs to be privatised under the scheme?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): (a) and (b) Yes, Sir. Such a proposal has been mooted to speed up the privatisation of the Public Sector Enterprises, by creating a Special Purpose Vehicle. The main objectives of this proposal are as follows:

(1) To expedite Government of India's disinvestment and privatisation programme.

(2) To establish a transparent mechanism to impart autonomy to the Public Sector Enterprises with reference to their financial operational and commercial decision making process, by reducing Government of India's equity holding to 49% in various Public Sector Enterprises.

(3) To enable Government of India to reduce the fiscal deficit by quicker flow of disinvestment/Privatization proceeds to Government of India.

(4) To increase the Value of Government of India's 49% per cent holding in various Public Enterprises on account of the imparted autonomy, professional management and improved profitability.

(c) No decision has so far been taken on this proposal.

सरकार पर बकाया कर्ज

196. श्री ओंकार सिंह लखावत: क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार पर कुल कितना विदेशी कर्ज है और भारत पर देश-वार कितना-कितना कर्ज है;

(ख) सरकार पर देश के नागरिकों का कितना कर्ज बकाया है;

(ग) सरकार को प्रतिवर्ष विदेशी कर्ज और देशी कर्ज पर कितना-कितना ब्याज चुकाना पड़ता है; और

(घ) क्या सरकार ने कर्ज से मुक्त होने की कोई योजना बनाई है; यदि हां, तो तत्संबंधी ब्यौर क्या है?

वित्त मंत्री (श्री यशवंत सिन्हा):

(क) दि० 31.3.98 की स्थिति के अनुसार सरकारी लेखे में विदेशी ऋणों के मुकाबले बकाया विदेशी ऋण 1,61,427.63 करोड़ रुपये था। दि० 31.3.98 की स्थिति के अनुसार देश/संस्थावार बकाया ऋण विवरण में संलग्न है (नीचे देखिए)